

58

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 1074/(MAH)/2017
I.A. No. 78/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: Jaykay Finholding (India) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

Adv. Fereshte Sethna a/w ·
Adv. Shreema Doshi,
Adv. Kameela Dilei
1/b DMD Advocates
[Advocates for Petitioner
Companies]

R.Y.

ORDER

IA 78/207 in CSP No. 1074/230-232/NCLT/MB/MAH/2017

The Petitioner's Counsel has stated that delay has been taken place in filing Company Petition owing to delay happened in waiting for PAN migration from Kolkata to Mumbai, the Petitioner having shown sufficient reason for delay happened for filing Company Petition before this Bench, this Bench hereby condoned the delay by granting leave to the Petitioner to file the Company Petition.

The Company Petition is **admitted**, vide separate order.

Contd....2

: 2 :

The Petitioner is also directed to send notices to the Income Tax Assessing Officer situated at Ward (6)(4), Room No. 22, P-7, Chowringhee Square, Kolkata – 700 069, West Bengal, to raise objections, if any, in respect to transferor company namely UMT Investments Ltd. merging with transferee company despite PAN migration as mentioned u/s 178 of the IT Act has not yet been done.

List this matter on **17.01.2018** with a direction to the Petitioner to file affidavit disclosing proof of service against IT Assessment Authority situated at Kolkata.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)